

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 159/MP/2013

- Subject : Petition under section 62,79 (1) (c) and (d) and other applicable provisions of the Electricity Act, 2003 read with chapter V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for revision of Unscheduled Interchange Accounts in respect of dispatch of electricity from the Indira Gandhi Super Thermal Power Project of Aravali Power Company Limited at Jhajjar.
- Date of hearing : 8.5.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : Aravali Power Company (P) Limited
- Respondents : 1. Power System Operating Corporation Limited
(National Regional Load Dispatch Centre)
2. Northern Regional Power Committee
- Parties present : Shri M.G.Ramachandran, Advocate, APCPL
Ms. Swagatika Sahoo, Advocate, APCPL
Shri N.N. Sadasivan, APCPL
Shri Alok Shankar, Advocate, TPDDL
Shri Ankur Sood, TPDDL
Shri Pradeep Mishra, Advocate, Rajasthan
Shri Manoj Kr. Sharma, Advocate, Rajasthan
Shri Rajiv Porwal, NRLDC
Shri H.K. Chawla, NRLDC
Ms. Supriya Singh, NRLDC
Shri S.S. Barpanda, NLDC
Ms. Jyoti Prasad, POSOCO
Shri B.S. Bairwa, NRPC
Shri S.K. Mondal

Record of Proceedings

Learned counsel of the petitioner submitted that the Commission vide order dated 7.11.2013 in Petition No. 169/TL/2013 had clarified that after grant of transmission licence, the transmission line will be considered as an inter-State Transmission System. Therefore, 400 kV D/C Jhajjar- Mundka transmission line, which was earlier dedicated line, has become the part of ISTS from 7.11.2013. Learned counsel of the petitioner submitted that pursuant to the Commission's order, the present petition has been filed seeking direction to the respondents to revise UI accounts considering check meter reading at Jhajjar generating station bus-bar from the date of the commercial operation i.e 5.3.2011 of the generation station up to the date of grant of licence.

2. The representative of NRLDC submitted as under:

(a) Any retrospective change in metering arrangement will result into retrospective revision of declared ISTS losses and UI bills which may result in changes for all entities pan India.

(b) Before granting the licence to the petitioner, the electrical boundary was extended to Mundka considering 400 k V Jhajjar-Mundka Inkie as dedicated line and metering was agreed to be continued in accordance with the CEA Standards Regulations. Therefore, the metering at Jhajjar end will be done after granting the transmission line, status of ISTS.

(c) The Commission in its order dated 8.6.2013 has already clarified that the transmission licensee will be considered as an inter-state transmission system only after the grant of transmission licence and accordingly, metering shall be done.

(d) Reaction time should be granted after the grant of transmission licence since existing transmission system would require shifting of the meters.

(e) As per Regulation 6.4.22 of the Grid Code, RLDCs are responsible for computation of actual net injection/drawal of concerned regional entities, 15 minute time block, based on meter readings and all computation made by RLDCs are required to be open to all regional entities for checking/verification for a period of 15 days.

3. In response, learned counsel for the petitioner submitted that present petition has been filed for decision on methodology, not for computation of actual net injection/drawal of power.

4. After hearing learned counsel for the petitioner and representatives of respondents, the Commission reserved the order in the petition.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)